



2026:AHC-LKO:7519-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12356 of 2025

Malakhe

.....Petitioner(s)

Versus

State Of U.P. Thru. Commissioner And Secy. Board
Of Revenue Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Naresh Singh, Dharmesh Sinha, Rajjan Lal, Sandeep Kumar Pandey
Counsel for Respondent(s)	: C.S.C .

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the parties

2. This petition has been filed seeking following main relief:-

"a) a writ order or direction in the nature of mandamus commanding the opposite party No. 2 to consider and take a appropriate decision by passing a reasoned order on the claim of the petitioner and application dated 01.08.2025 and reminder application dated 06.09.2025 Contained as Annexure No.1 preferred by the petitioner in the pursuance of the order dated 21.10.2024 and Circular Dated 05.05.2025 under the Krashak Durghatna Kalyan Yojana accordingly the government order dated 28.02.2020 within a stipulated time period, treating it within time, in the interest of justice."

3. Counsel for the State informed that the claim of petitioner under the Krashak Durghatna Kalyan Yojana has already been decided on 13.01.2024 but this fact has not been disclosed in the petition. A copy of this order has been handed over to Sri Rajjan Lal, Advocate holding brief of Sri Naresh Singh, learned counsel for the petitioner.

4. We, therefore, see no reason to proceed any further.

5. Accordingly, the petition is **disposed of**.

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(Abdhesh Kumar Chaudhary,J.) . (Rajan Roy,J.)

February 2, 2026
Anuj Singh